

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-645/ND/2019**

**IN THE MATTER OF:**

**M/s. BLS Polymers**

**...PETITIONER**

**Vs.**

**M/s. Shreeom Wires**

**...RESPONDENT**

**Section**

**Under Section 8 & 9 of IBC**

**Order delivered on 09.08.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**Present:** Ms. Nibruti Samal, Advocate for liquidator

**ORDER**

Advocate for liquidator is present and submitted that bailable warrants have been issued against the ex-director of the corporate-debtor. However the record has not indicated whether the same has been executed or not. Therefore to enable the execution of the warrant liquidator is advised to give the details of the police station concerned and also the current address of the directors of the corporate debtor. Fresh bailable warrants may be issued with a direction for execution of the same of priority basis. Post the matter to 6<sup>th</sup> September, 2019.

*Sd-*

**(V.K. Subburaj)  
Member (T)**

*Sd-*

**(P.S.N. Prasad)  
Member (J)**